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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **TEST.CAS. 65/2010**

**VINAY KHANNA**

..... Petitioner

Through: Ms. Mala Goel, Adv.  
(through VC)

versus

**STATE & ORS**

..... Respondents

Through: Mr. Rajesh Pathak, Adv.  
for R-3

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) MS. SHUCHI  
LALER (DHJS)**

**ORDER**

**09.04.2024**

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**Case file taken up today on below mentioned IA.**

**IA No. 8001/2024 u/s 151 CPC to summon the witnesses  
for petitioner's evidence.**

1. Heard. Issue notice. Learned counsel for respondent no.3 accepts notice and submits that he has no objection if the captioned IA is allowed. In view of the submission made, the captioned IA is allowed. The witnesses mentioned in the application be summoned along with complete record before learned Local Commissioner for date already fixed i.e. 25.04.2024 and 26.04.2024 on filing of PF. Diet money be paid at the spot. At request, summons be also given dasti.

**SHUCHI LALER (DHJS),  
JOINT REGISTRAR (JUDICIAL)**

**APRIL 9, 2024/cd**

*[Click here to check corrigendum, if any](#)*